

**IN THE INCOME TAX APPELLATE TRIBUNAL
“I” BENCH MUMBAI**

**BEFORE SHRI SANDEEP GOSAIN, JUDICIAL MEMBER &
SHRI OMKARESHWAR CHIDARA, ACCOUNTANT MEMBER**

**ITA No. 3596/Mum/2024
(Assessment Year: 2015-16)**

Manoj Kumar Hiralal Somani C/o Arun Sahu and Associates, B24B, Ground Floor, Borivali Vyomesh Chs, Usha Nagar, Borivali, Gymkhana Road, Borivali (W), Mumbai – 400092.	Vs.	ITO, Ward – 4(2)(1) Mumbai
PAN/GIR No. AGPPS6733B		
(Applicant)		(Respondent)

Assessee by	None
Revenue by	Shri S.G. Menon, Sr. DR

सुनवाई की तारीख/Date of Hearing	24.10.2024
घोषणा की तारीख/Date of Pronouncement	08.11.2024

आदेश / ORDER

PER SANDEEP GOSAIN, JM:

The present appeal has been filed by the assessee challenging the impugned order, passed u/s 250 of the Income Tax Act, 1961 (‘the Act’), by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi (‘Ld. CIT(A)’), for the assessment year 2015-16.

2. Vide letter dated 25.09.2024, appellant wants to withdraw the present appeal, therefore considering the said application, the present appeal stands dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 08.11.2024.

Sd/-

(OMKARESWHAR CHIDARA)
ACCOUNTANT MEMBER

Sd/-

(SANDEEP GOSAIN)
JUDICIAL MEMBER

Mumbai, Dated 08/11/2024

KRK, PS

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त (अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुम्बई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

1.

उप/सहायक पंजीकार (Asst. Registrar)
आयकर अपीलीय अधिकरण, मुम्बई / ITAT, Mumbai